

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1447
TO BE ANSWERED ON 12TH FEBRUARY, 2026**

AMENDING TELECOMMUNICATIONS CYBER SECURITY RULES

1447 SHRI S NIRANJAN REDDY:

Will the Minister of Communications be pleased to state:

- (a) whether Government intends to amend the Telecommunication Cyber Security (TCS) Rules, 2025, introducing SIM-based authentication and session limits for messaging apps to prevent frauds;
- (b) the specific compliance requirements for messaging platforms and telecom identifiers under the amended rules;
- (c) whether any industry concerns have been raised regarding scope or implementation of these standards; and
- (d) the steps taken to review stakeholder's feedback and ensure clear legal mandates?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS AND RURAL DEVELOPMENT
(DR. PEMMASANI CHANDRA SEKHAR)**

- (a) The Telecommunications (Telecom Cyber Security) Amendment Rules, 2025 (hereinafter referred as 'Rules') were notified on 22.10.2025.
- (b) The Rules specifies that every Telecommunication Identifier User Entity (TIUE) shall ensure compliance with the directions and standards, including timelines for their implementation, as may be issued by the Central Government for the prevention of misuse of telecommunication identifiers or telecommunication equipment or telecommunication network or telecommunication services for ensuring telecom cyber security.
- (c) & (d) The Rules were published for public consultation on 24.06.2025. The final text of the Rules was notified on 22.10.2025 based on examination of the comments received during the public consultation.
